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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1242 OF 2007

ALLAHABAD, THIS THE 2ND DAY OF JANUARY, 2008

HON' BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN

Ashok Kumar Maurya,
S/o Late Mahadev Maurya,
R/o Village-Mahdawan, Post-Pipargaon (Aurai),
District-Sant Ravidas Nagar (Bhadohi).

..... .Applicant

By Advocate : Sri G. P. Singh

Versus

1. Union of India, through its Secretary,
Vastra Mantralaya, New Delhi.
2. The Deputy Director (Admin. And Establishment),
O/O Vikas Ayukta (Hast-Shilp), Paschimi-Khand-7,
R.K. Puram, New Delhi-110066.
3. The Director (Madhya Kshetra), O/O-Vikas Ayukta
(Hast-Shilp), Kendriya Bhawan, Aliganj,
Lucknow.
4. Asst. Director (Admin. And Co-ordination)
O/O-Vikas Ayukta (Hast-Shilp), Kaaleen Bunai
Training Evam Seva Kendra, 1A/3A, Ram-Priya Road,
Allenganj, Allahabad.

..... .Respondents

By Advocate : Shri S. Singh

O R D E R

Heard Shri G. P. Singh, counsel for the applicant
and Shri R.C. Shukla holding brief of Shri S. Singh,
counsel for the respondents on admission of this OA.

2. Applicant has prayed for quashing rejection dated 07.11.2007 and for commanding the respondent to give him compassionate appointment under dying in harness rules. On death of his father on 15.11.2000 while still in service, applicant moved for his compassionate appointment under dying in harness rules. As the

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respondents were not taking any decision on his request so he filed one OA no.206/07 which this Tribunal disposed of vide order dated 08.03.2007 directing the respondents to take an early decision on the request of the applicant for compassionate appointment. Now the respondents have rejected his claim for compassionate appointment mainly on the ground that carpet scheme, where applicant's father was serving, has been closed and so the question of compassionate appointment does not arise. Learned counsel for the applicant has submitted that the impugned order dated 07.11.2007 is non speaking and so deserves to be quashed on this ground alone. He has also tried to say that it is not true that the rest of the carpet units have been closed and the applicant could be considered for accommodating him in any other units. Learned counsel for the respondents says that all the carpet units through out the country have been closed and the staff engaged is being ~~seized~~ ^{phased} out and so the claim for compassionate appointment cannot be accepted and has rightly been rejected.

3. After hearing the parties counsel and perusing the averments made in the OA and also after going through the impugned rejection dated 07.11.2007, I am of the view that the matter is not worth admission and the OA deserves to be dismissed at admission stage. The claim for compassionate appointment cannot be accepted if the units have already been closed or carpet scheme has been abandoned or closed. Moreover

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applicant's father died long back in November 2000. The rejection order cannot be said to be cryptic as it gives reasons for dismissing the same. So the OA deserves to be not admitted and the same is accordingly dismissed. No Costs.

Vice-Chairman

/ns/